

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 35 / 2026

IN THE MATTER OF:

Narendra Gotu Pardeshi

... Applicant

v.

Dhule Municipal Corporation & Ors.

... Respondents

INDEX

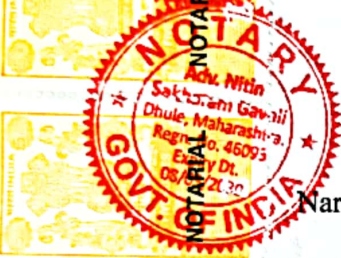
| S.NO. | ANNEXURE NO. | PARTICULARS | PAGE NO. |
|--------------|---------------------|---|-----------------|
| 1. | | Reply Affidavit by Dhule Municipal Corporation | |
| 2. | 1 | True Copy of Resolution No. 188 dated 12 th September 2025. | |
| 3. | 2 (Colly) | True Copy of the RTI application, the information furnished by the Dhule Municipal Corporation, the postal acknowledgement, and the Order of the Appeal proceeding. | |

Aniruddha S Kulkarni

Date: 06.06.2026

Adv. Aniruddha S Kulkarni

Advocate for Dhule Municipal Corporation



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

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ORIGINAL APPLICATION NO. 35 / 2026

Narendra Gotu Pardeshi

... Applicant

v.

Dhule Municipal Corporation & Ors.

... Respondents

REPLY AFFIDAVIT BY RESPONDENT NO. 1,

DHULE MUNICIPAL CORPORATION (DMC)

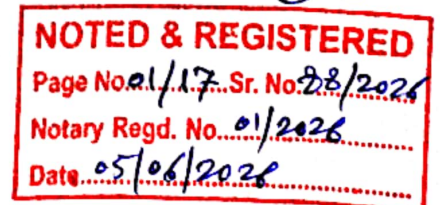
Manoj

I, Manoj Arvind Wagh, working as Dy. Commissioner, Dhule Municipal Corporation have been authorized by the Commissioner Dhule Municipal Corporation and accordingly I do hereby state on solemn affirmation as under –

I am well conversant with the facts of the present case and I am competent to swear

this Affidavit based upon the records available with this office.

Manoj



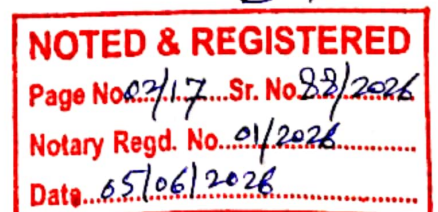
1. It is submitted that at the very outset this respondent denies each averment made in the present application which is contrary to and inconsistent with the averments made and the facts stated in the present reply. It is submitted that nothing stated in the application may be deemed to have been admitted by this respondent unless and until the same has been admitted by the respondent.
2. The Present Application is filed praying for quashing and setting aside the alleged Administrative Sanction dated 31.10.2025 issued by respondent no.6- Collector and District Magistrate, Dhule in favour of respondent no.1- Dhule Municipal Corporation for:
 - a. Development of ghats along the Panzara river near Ekvira Devi Temple.
 - b. Construction of benches and shelters along the roadside for devotees to sit.
 - c. Construction of an observation tower.
 - d. Construction of a circular bridge for 51 Shaktipeeth replicas and Construction of 5 small temples on the same.
 - e. Beautification and lighting arrangements.
 - f. Other ancillary works.



2007/2004



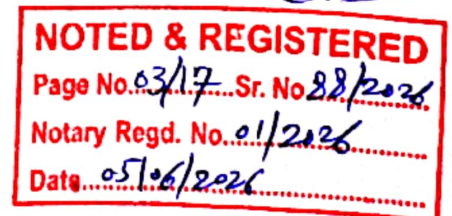
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3. Applicant is aggrieved by only construction of the circular bridge because there is no express challenge to other works which have been sanctioned under the administrative sanction dated 31-10-2025. Whereas the prayer is for the quashing of the entire administrative order which has sanctioned other works in addition to the construction of the circular bridge.
4. It is further stated that as per Order dated 30.04.2026, this hon'ble Tribunal directed respondent no. 1 to file their reply to the present application. Hence, the present reply.
5. At the outset, it is submitted that the Applicant is praying for quashing and setting aside the Administrative Sanction Order dated 31.10.2025 vide an Original Application under Section 14 and 15 of the NGT Act 2010, which is untenable in law.
6. The Applicant has attempted to portray the present matter as involving environmental degradation and ecological damage without producing any scientific material, hydrological assessment, environmental study, expert report or technical determination supporting such allegations. The allegations contained in the Application are largely based upon assumptions, photographs, personal interpretations of departmental



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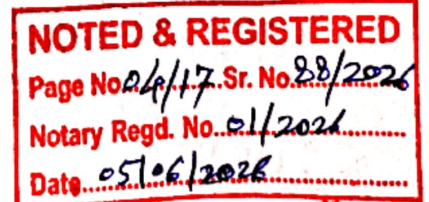
communications and speculative apprehensions regarding future consequences.

7. The Applicant is effectively seeking scrutiny of administrative approvals and governmental decisions through an Original Application. Such exercise falls outside the scope of proceedings under Sections 14 and 15 of the National Green Tribunal Act. The alleged violation of Government Resolutions, administrative conditions or departmental guidelines by itself does not automatically constitute a substantial environmental dispute unless resulting environmental damage or violation of a Scheduled enactment is established. The present Application is therefore liable to be dismissed as not maintainable.

8. The principal grievance raised by the Applicant pertains to the validity, propriety and correctness of the Administrative Sanction dated 31.10.2025 granted by the competent authority. The present proceedings are therefore, in substance, a challenge to administrative decisions of statutory authority. Such administrative order cannot be assailed in an Original Application under Sections 14 and 15 of the National Green Tribunal Act, 2010. The Hon'ble Tribunal does not exercise appellate or supervisory jurisdiction



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over administrative decisions. The Applicant has chosen an incorrect forum and the present Application is liable to be dismissed on the ground of maintainability alone. Without prejudice to the above, if the Applicant was aggrieved by the administrative decisions, issued by the competent authorities, the appropriate remedy lay before the competent judicial forum having jurisdiction to examine the legality of such administrative action.

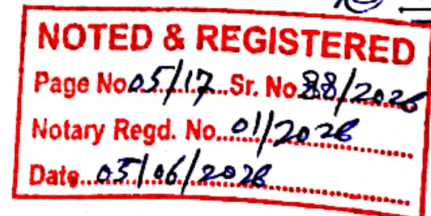
9. The Applicant has filed the present Original Application with the following issues:

- a. Illegal construction within the floodplain of Panzaraa river for the impugned project;
- b. Administrative sanction void for violation of WRD Flood Line GR of 1989 and 2018;
- c. Irrigation Department's Directives against PWD Riverbed constructions;
- d. Non-Response to RTI Applications filed by Applicant.

10. It is respectfully submitted that the Dhule Municipal Corporation, under the Maharashtra Suvarna Jayanti Scheme for the financial year 2025-26, passed Resolution No. 188 dated 12 September 2025 in its Administrative General Body Meeting for undertaking the work of construction of a pedestrian



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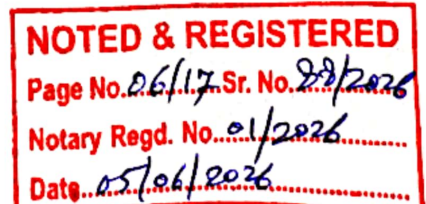
bridge in front of the Ekvira Devi Temple situated on the bank of the Panzara River, along with the development of the adjoining ghat.

11. It is further submitted that the aforesaid resolution specifically provides that the Public Works Department (PWD), Dhule, shall be the implementing agency for the works mentioned therein. The resolution further stipulates that the responsibility for obtaining all requisite permissions, approvals, clearances and No Objection Certificates (NOCs) from the concerned departments and authorities in respect of the said works shall vest with the Public Works Department, Dhule.

12. It is submitted that the Municipal Corporation is not the owner of the concerned land. A true copy of Resolution No. 188 dated 12 September 2025 is annexed hereto and marked as Annexure-1.

13. For ready reference, the relevant extract of the resolution is reproduced hereinbelow:

"The implementing agency for the works mentioned at Sr. Nos. 3 and 4 shall be the Public Works Department, Dhule. Further, the responsibility for obtaining all necessary permissions, approvals and No Objection Certificates (NOCs) from the concerned



departments in respect of the said works shall rest with the Public

Works Department, Dhule."

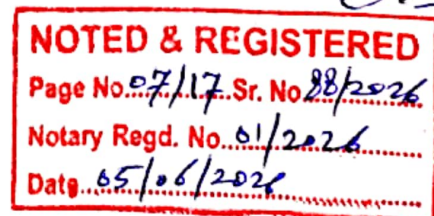
14. It is submitted that the Dhule Municipal Corporation is not the implementing agency for the said work. Therefore, the responsibility of obtaining the requisite permissions, approvals, clearances, and sanctions from the concerned authorities does not vest with Dhule Municipal Corporation.

15. In view thereof, the allegation that Respondent No.1 alone is responsible for execution of the project or for obtaining permissions and approvals is wholly incorrect and denied. Respondent No.1 submits that technical execution, engineering design, construction methodology and departmental compliances fall within the domain of the implementing agency which is the PWD and concerned technical authorities. It is denied that Respondent No.1 has undertaken any activity causing environmental degradation, obstruction of river flow, destruction of river ecology or alteration of the river channel in violation of law.

16. It is submitted that the Administrative Sanction dated 31.10.2025 was issued by the competent authority and continues to remain valid and operative. The Applicant has selectively relied upon portions of the



Nitin Sakharam Gavali



Administrative Sanction while ignoring the overall framework governing implementation of the project. Resolution No.188 specifically entrusted execution of the project and responsibility for obtaining necessary permissions, approvals and No Objection Certificates to the Public Works Department, Dhule.

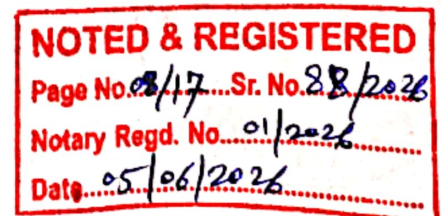


17. It is further submitted that issues relating to flood-line demarcation, river hydraulics, engineering feasibility, flood carrying capacity and technical compliance are matters requiring determination by competent technical authorities like the PWD and cannot be decided merely on the basis of assumptions made by the Applicant. Moreover, the bridge proposed for the 51 Shaktipeeth display is designed in circular shape and its height is to be kept above the maximum flood level line, and due care shall have to be taken by the PWD to ensure that the proposed construction does not create any flood hazard. Per se due to the construction of the bridge there won't be any obstruction to the river flow, no reduction in carrying capacity of the river, and no change in the river cross-section or there won't be any impediment which will affect the riverine hydrology and eco system.

2001/2026



B. S. Gavali



18. The Applicant has failed to disclose several material facts necessary for proper adjudication of the present proceedings.

- a. The Applicant has not challenged Resolution No.188 dated 12.09.2025 before any competent forum.
- b. The Applicant has not challenged the Administrative Sanction dated 31.10.2025 before any competent authority or forum.
- c. The Applicant has not produced any expert determination from the Water Resources Department, Maharashtra Pollution Control Board or any competent technical authority holding that Respondent No.1 has violated any environmental law.

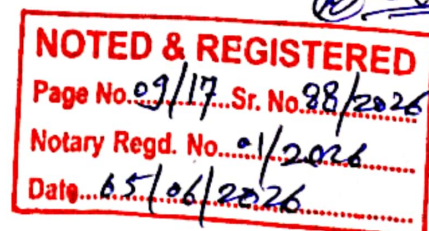
19. The Application is therefore based primarily upon apprehensions and assumptions rather than established facts.

20. It is respectfully submitted that the Applicant had submitted an application dated 15 December 2025 under the provisions of the Right to Information Act, 2005, addressed to the Commissioner and Administrator, Dhule Municipal Corporation, seeking certain information in respect of the subject matter.

21. It is further submitted that the requisite information, as available on record, was duly furnished to the applicant by the Dhule Municipal Corporation



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vide Letter No. DMC/Bldg./175 dated 06 February 2026 in compliance with the provisions of the Right to Information Act, 2005. The said information was also dispatched to the applicant through Registered Post Acknowledgement Due (RPAD). The records of the Dhule Municipal Corporation establish that the communication was duly delivered to the applicant, as evidenced by the postal acknowledgement receipt available on record.

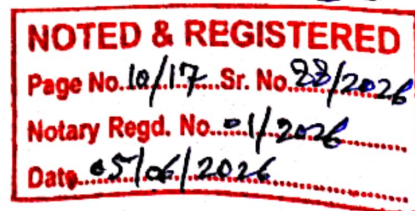


22. It is submitted that, being aggrieved by the information furnished, the applicant preferred a statutory appeal before the competent Appellate Authority under the provisions of the Act. The said appeal was fixed for hearing and due notice thereof was issued to the applicant. However, despite service of notice and sufficient opportunity being afforded, the Applicant remained absent during the appellate proceedings.

Handwritten signature/initials in blue ink.

23. The competent Appellate Authority, after considering the material available on record, proceeded to decide the appeal on merits and disposed of the same in accordance with law.

24. Thus, the information sought by the applicant under the Right to Information Act, 2005, was duly furnished and duly served upon him.

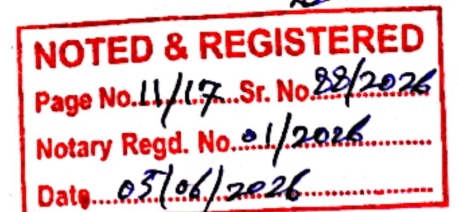


Furthermore, the statutory appellate proceedings initiated by the applicant have also been concluded and attained finality. True copies of the RTI application, the information furnished by the Dhule Municipal Corporation, the postal acknowledgement evidencing delivery of the information to the applicant, and the order passed in the appeal proceedings are annexed hereto and collectively marked as Annexure-2.

25. The Applicant has deliberately suppressed these material facts and has sought to create an incorrect impression that information was not supplied by Respondent No.1.
26. Without prejudice to the above and contentions raised herein, it is submitted that the Applicant has proceeded on a purely theoretical interpretation of the flood-line guidelines without considering the geographical, hydrological and climatic realities prevailing in the District of Dhule region.
27. It is submitted that Dhule falls within a drought-prone region of the State of Maharashtra and the flow characteristics of River Panzara are materially different from rivers situated in high rainfall regions. For substantial periods of the year, the river does not experience perennial flow. Therefore, while considering the applicability and implementation of flood-line guidelines and Government Resolutions, the concerned authorities are required to



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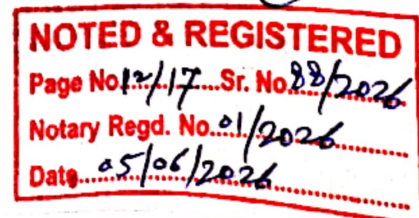
adopt a practical and contextual interpretation based on local hydrological conditions, rainfall patterns, river behaviour and public necessity.

28. It is further submitted that merely because a portion of the proposed public infrastructure may fall within an area identified as a Blue Flood Line, the same cannot automatically lead to a conclusion of environmental degradation. The issue requires a balanced assessment of environmental considerations, local conditions, engineering safeguards and public interest.

29. It is stated by the respondent that no municipal solid waste, construction debris, garbage, refuse, plastic waste or any other waste material shall be permitted to be dumped, discharged or accumulated on the river bank, river bed or floodplain areas under its jurisdiction.

30. Respondent No.1 further undertakes that strict implementation of the provisions of the Solid Waste Management Rules, 2026 shall be ensured throughout the stretch of River Panzara falling within municipal limits and that any encroachment, waste dumping or unlawful disposal activities noticed shall be removed in accordance with law.

31. Respondent No.1 has no objection if regular inspections and monitoring are undertaken by the Maharashtra Pollution Control Board and other



competent authorities to verify compliance with environmental safeguards and waste management requirements.

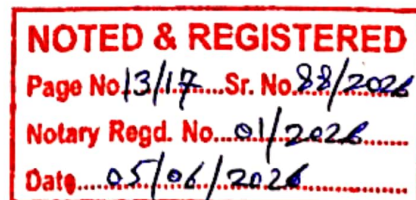
32. It is clarified that the proposed 51 Shakti Peeth installations are intended as cultural, historical and heritage structures comparable to thematic installations and mural-based developments such as the Mahakal Lok Corridor at Ujjain. No regular ritual worship, flower offerings, immersion activities or religious activities generating waste within the river bed area shall be permitted.

33. Further, Respondent No. I undertakes that no activity resulting in generation or accumulation of nirmalya, plastic waste, food waste or other religious waste shall be permitted in the river bed or floodplain areas associated with the proposed development.

34. It is submitted that the existing Shri Ekvira Devi Temple is an important pilgrimage destination attracting devotees not only from the Khandesh region but also from neighbouring States including Gujarat and Madhya Pradesh. Respondent No. I is conscious of its obligation to balance public convenience with environmental protection and maintenance of river ecology.



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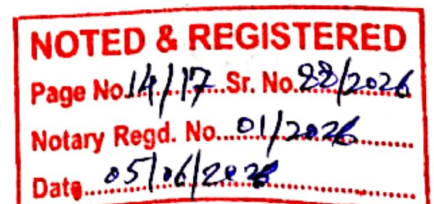
35. It is submitted that nirmalya and other temple-related waste generated at the Shri Ekvira Devi Temple is presently being collected and disposed of through scientific waste management practices and the surrounding premises are maintained in a clean and hygienic condition.

36. Respondent No.1 further undertakes to install adequate waste collection bins, segregated waste receptacles, information boards and public awareness signage at appropriate locations to prevent littering and pollution of the river environment.

37. Prominent signboards shall be displayed prohibiting littering, dumping of waste, discharge of sewage, disposal of plastic materials and any activity causing pollution of the river. Such signboards shall also indicate penalties and legal consequences for violations.

38. Respondent No.1 shall strengthen enforcement measures through municipal staff and field officers to ensure strict compliance with the Solid Waste Management Rules, 2026 and other applicable environmental regulations.

39. Further, Respondent No.1 shall actively involve educational institutions, environmental organisations, Rotary Clubs, social organisations and local volunteers in periodic river cleanliness drives, environmental awareness



programmes and community participation initiatives for preservation of River Panzara.

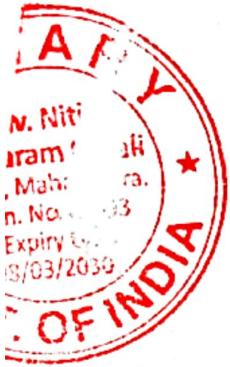
40. Respondent No.1 shall undertake periodic cleanliness drives along the river stretch and shall coordinate with municipal sanitation staff and local stakeholders for maintaining the river banks and adjoining areas free from waste and encroachments.

41. Respondent No.1 shall maintain adequate numbers of waste bins, undertake regular collection and transportation of waste, and ensure that no secondary waste collection points are created within the river bed or floodplain areas.

42. Respondent No.1 further undertakes to maintain proper public sanitation facilities in the vicinity so as to prevent open defecation, open urination and discharge of untreated waste into the river.

43. This respondent reserves the right to amend the pleadings of this reply if necessary and file any additional reply if needed.

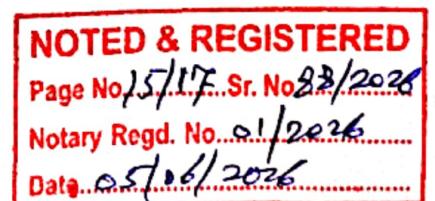
44. In light of the above averments, this respondent craves leave to file any additional reply as and when required. It is respectfully prayed that the Dhule Municipal Corporation shall abide by any orders and directions issued by the Hon'ble Tribunal.



Nitin



[Signature]



Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Dhule

Date


Deponent

DEPUTY COMMISSIONER
DHULE MUNICIPAL CORPORATION, DHULE

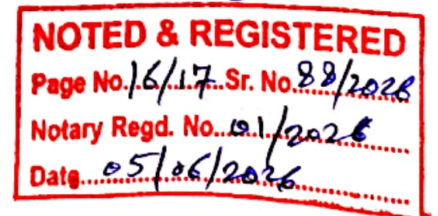
(Manoj Wagh)

Dy. Commissioner

Dhule Municipal Corporation







VERIFICATION

I, Manoj Arvind Wagh, having my office address at Dhule Municipal Corporation do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this 05 day of June, 2026 at Dhule.



Manoj Wagh
Deponent

DEPUTY COMMISSIONER
DHULE MUNICIPAL CORPORATION, DHULE

(Manoj Wagh)

Dy. Commissioner

Dhule Municipal Corporation

Avinash
IDENTIFIED BY
Avinash Keshinath Gavali
Dhule

AFFIDAVIT

Solemnly affirmed before me at Dhule
by Shri Manoj Arvind Wagh Age 258 yrs.
R/o Dhule Municipal Corporation Dhule
who is identified by shri Avinash K. Gavali
to whom I personally know.
Dhule.
Date: 05/06/2026 *Notary*

Notary
Adv. Nitin Sakharan Gavali
Notary, Govt. of India
Plot No. 01, Nagai Colony,
Behind Chitale Hospital, Nakane Road,
Deopur, Dhule, Maharashtra
Regn. No. 46093

BEFORE ME

Notary
Adv. Nitin Sakharan Gavali
Notary, Govt. of India
Plot No. 01, Nagai Colony,
Behind Chitale Hospital, Nakane Road
Deopur, Dhule, Maharashtra
Regn. No. 46093

NOTED & REGISTERED
Page No. 17/17 Sr. No. 22/2026
Notary Regd. No. 01/2026
Date 05/06/2026

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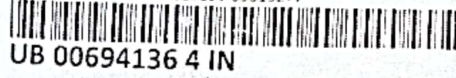
भारतीय विशिष्ट ओळख प्राधिकरण
भारत सरकार
Unique Identification Authority of India
Government of India

नोंदणी क्रमांक/Enrolment No.: 1190/10996/12532

To: Manoj Arvind Wagh
(मनोज अरविंद वाघ)
C/O
market yard
33.b, alankar society
Dhule
Dhule
Maharashtra - 424001

Date: 07/07/2011

Ref No: 00007007-00015103-00019277-



UB 00694136 4 IN

आपला आधार क्रमांक / Your Aadhaar No. :

4573 4536 7779

आधार - सामान्य माणसाचा अधिकार



भारत सरकार
GOVERNMENT OF INDIA



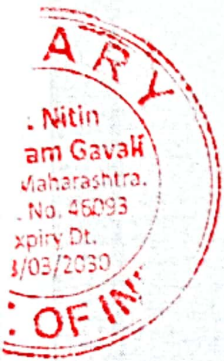
मनोज अरविंद वाघ
Manoj Arvind Wagh

जन्म वर्ष / Year of Birth : 1968
पुरुष / Male

4573 4536 7779



आधार - सामान्य माणसाचा अधिकार





ANNEXURE-1

धुळे महानगरपालिका, धुळे

पत्ता:- मुख्य प्रशासकीय इमारत, हॉटेल प्रितम पॅलेस समोर, साक्री रोड, धुळे - ४२४००१
Email id:-dhule_dmc@rediffmail.com Phone no:-०२५६२-२८८३०१/३०२

प्रशासकीय महासभा क्र.२३

प्रशासक ठराव क्र. १८८

दिनांक:-१२/०९/२०२५

वाचा:-

३. महाराष्ट्र शासन, नगरविकास विभाग, शासन आदेश क्रमांक:-एमसीओ-२०२३/प्र.क्र.४३१/ नवि१४ दि.२९/१२/२०२३ अन्वये
४. विभाग प्रमुख यांचे कडील प्रस्ताव जा.क्र.धुमपा/ बां.वि. /२८१ दिनांक १२/०९/२०२५

विषय क्रमांक:-१८८ सन २०२५-२६ या आर्थिक वर्षासाठी महाराष्ट्र सुवर्ण जयंती नगरोत्थान योजना अंतर्गत उपलब्ध होणाऱ्या नियतव्ययानुसार कामांची निश्चिती करण्यासाठी आलेल्या कार्यालयीन अहवालावर निर्णय घेणे.

वाचा क्र.०१ व उप अभियंता, बांधकाम विभाग यांचा वाचा क्रमांक २ चा प्रस्ताव तसेच महाराष्ट्र महानगरपालिका अधिनियमातील कलम ४५२ (अ) मधील तरतुदी नुसार प्रशासक, धुळे महानगरपालिका यांना प्राप्त झालेल्या अधिकारानुसार असा ठराव करण्यात येत आहे की,

सन २०२५-२६ या आर्थिक वर्षासाठी महाराष्ट्र सुवर्ण नगरोत्थान योजना अंतर्गत प्रारूप आराखड्यात समाविष्ट असलेल्या कामांचे परिपूर्ण प्रस्ताव आवश्यक तांत्रिक मान्यता व अनुषंगिक परवानग्यासह सादर करणे बाबत जिल्हाधिकारी कार्यालयाकडून कळविण्यात आले आहे.

उक्त अहवालानुसार धुळे महानगरपालिका क्षेत्रात जिल्हा स्तरीय नगरोत्थान योजने अंतर्गत सन २०२५-२६ या आर्थिक वर्षासाठी खालील कामे उपलब्ध नियतव्ययानुसार प्राधान्यक्रमाने निश्चित करण्यात येत आहे.

| अ.क्र. | कामाचे नांव | अंदाजपत्रकीय रक्कम |
|--------|--|--------------------|
| १. | देवपूर भागांतील स.नं.२८/२ येथील मनपा मालकीच्या आरक्षित जागेवर कर्मशियल कॉम्प्लेक्स व भाजी मंडईचे बांधकाम करणे. (भाग १) | १० कोटी |
| २. | देवपूर भागांतील स.नं.२८/२ येथील मनपा मालकीच्या आरक्षित जागेवर कर्मशियल कॉम्प्लेक्सचे बांधकाम करणे. (भाग २) | ५ कोटी |
| ३. | धुळे शहरात नदीकाठ विकासभाग म्हणुन पांझरा नदी किनारी एकविरा देवी मंदिरासमोर पादचारी पुलाचे बांधकाम करणे. | १० कोटी |
| ४. | एकविरा देवी मंदिर जवळील स्मशानभूमि व समोरील घाट विकसित करणे. | ४.५ कोटी |
| ५. | दसेरा मैदान जलकुंभाच्या बाजूच्या नाल्यास संरक्षण भिंत बांधणे. | १.७० कोटी |
| ६. | कै.युवराज आण्णा यांच्या घराजवळील गो शाळेच्या भिंती लागतच्या नाल्यास संरक्षण भिंत व स्लॅब कल्व्हर्ट करणे. | ८० लक्ष |
| ७. | पिंपरी उपनगर येथे सामाजिक सभागृह बांधणे. | ३० लक्ष |
| ८. | वाडीभोकर राजाराम नगर अंतर्गत रस्ता कोंक्रीट करणे | २० लक्ष |

Sanu

| | | |
|-----|---|---------|
| ९. | वलवाडी इंद्रप्रस्थ कॉलनी येथील खुल्या जागेत सभागृह बांधणे. | ५० लक्ष |
| १०. | चितोड येथील पाटील समाज अमरधाम मध्ये दोन युनिट (ओटे) बांधणे. | २५ लक्ष |
| ११. | चितोड येथील गवळी समाज अमरधाम कडे जाणारा रस्त्यावर पाईप मोरी करणे. | २५ लक्ष |
| १२. | महिंदळे आदिवासी समाज दफनभूमी येथे आवर भिंत बांधणे. | २५ लक्ष |
| १३. | वलवाडी आदिवासी दफनभूमी येथे आवर भिंत व बैठक व्यवस्था बांधणे | २५ लक्ष |
| १४. | अवधान येथील गट नं.८/१,८/२ मधील खुल्या जागेत सभागृह बांधणे. | ८० लक्ष |
| १५. | इंदिरा नगर भैय्या दुसाने यांच्या घरापासून ते पपू वाणी यांच्या घरापर्यंत रस्ता कोंक्रीट करणे | २० लक्ष |
| १६. | देवपूर भागांतील गीता नगर येथील नाल्याला संरक्षण भिंत बांधणे. | ५० लक्ष |

उक्त अ.क्र. १ ते १६ शहरातील सर्व प्रभागातील सर्वसमावेशक व अत्यआवश्यक कामे प्राधान्यक्रमाने सन २०२५-२६ या आर्थिक वर्षासाठी जिल्हास्तरीय नगरोत्थान योजना अंतर्गत प्रस्तावित करणेस मान्यता देण्यात येत आहे. व यासाठी लागणारा आवश्यक तो मनपा हिस्सा अदा करणेस मान्यता देण्यात येत आहे. तात्काळ प्रस्ताव मा.जिल्हाधिकारी सो. धुळे यांच्याकडे सादर करण्यात यावा.

उक्त कामांमधील अनुक्रमांक ३ व ४ मधील नमूद कामांची कार्यान्वित यंत्रणा सार्वजनिक बांधकाम विभाग धुळे राहिल. तसेच सदर कामांबाबत आवश्यक असणारी परवानगी तथा नाहरकत दाखला संबंधित विभागांकडून घेण्याची जबाबदारी सार्वजनिक बांधकाम विभागाची राहिल.

वैधानिक कार्यवाही करावी.

अमिता दगडे
अमिता दगडे-पाटील,
आयुक्त तथा प्रशासक,
धुळे महानगरपालिका, धुळे

Dhule Municipal Corporation, Dhule**Administrative General Body Resolution No. 23****Resolution No.: 188****Date: 12/09/2025**

References :-

1. Government of Maharashtra, Urban Development Department Order No. MSCO 2023 /Pr. Kr.431/Navi-34 dated 19/12/2023.
2. Proposal submitted by the Executive Engineer, Construction Department, Dhule Municipal Corporation.

Subject No.188 :-Decision regarding approval and prioritization of works proposed under the Maharashtra Suvarna Jayanti Nagarotthan Yojana for the financial year 2025–26.

Under the powers vested in the Administrator of Dhule Municipal Corporation under Section 452(A) of the Maharashtra Municipal Corporations Act, the following resolution is approved:

The proposals for the works included in the development plan under the Maharashtra Suvarna Jayanti Nagarotthan Yojana for FY 2025–26, along with the required technical sanctions and permissions, have been submitted through the District Collector's office.

Based on the available allocation, the following works are approved on priority basis.

| Sr. No. | Name of Work | Estimated Cost |
|----------------|---|-----------------------|
| 1. | Construction of Commercial Complex and Vegetable Market (Part-1) on Municipal reserved land at Survey No. 28/2, Devpur | 10 Cr |
| 2. | Construction of Commercial Complex (Part-2) on Municipal reserved land at Survey No. 28/2, Devpur | 5 Cr |
| 3. | Construction of a pedestrian bridge in front of Ekvira Devi Temple on the Panjara River bank | 10 Cr |
| 4. | Development of crematorium and adjacent ghat near Ekvira Devi Temple | 4.5 Cr |
| 5. | Construction of retaining/protection wall along the drain near Dussehra Maidan Jalakumbh area | 1.70 Cr |
| 6. | Protection wall and vertical culvert near the drain adjoining the cowshed wall close to the residence of Shri K. Yuvaraj Anna | 80 Lac |
| 7. | Construction of Community Hall at Pimpri Upnagar | 30 Lac |
| 8. | Concrete road construction within Rajaram Nagar, Wadibhokar | 20 Lac |
| 9. | Construction of Community Hall on open land in Balwadi Indraprastha Colony | 50 Lac |
| 10. | Construction of two toilet units at Patil Samaj Smashanbhumi, Chitod | 25 Lac |
| 11. | Pipe drain construction on the road leading to Gavali Samaj Smashanbhumi, Chitod | 25 Lac |
| 12. | Compound wall at Adivasi Smashanbhumi, Mahindale | 25 Lac |

| | | |
|-----|---|--------|
| 13. | Compound wall and seating arrangements at Adivasi Smashanbhumi, Balwadi | 25 Lac |
| 14. | Construction of Community Hall on open land in Gut No. 8/1 & 8/2, Avdhan | 80 Lac |
| 15. | Concrete road from the house of Mr. Dusane to the house of Mr. Pappu Wani, Indira Nagar | 20 Lac |
| 16. | Construction of protection wall along the drain at Geeta Nagar, Devpur | 50 Lac |

The above works (Sr. No. 1 to 16) are approved as priority works under the District Level Nagarotthan Scheme for FY 2025–26. The required Municipal Corporation share/contribution is also approved. The proposal shall be submitted to the District Collector, Dhule for further action. For works at Sr. No. 3 and 4, the executing agency will be the Public Works Department, Dhule. Necessary permissions, no-objection certificates, and legal compliances shall be obtained by the concerned departments.

Sd/-

Amita Dagde-Patil

Commissioner and Administrator
Dhule Municipal Corporation, Dhule.

ANNEXURE-2 (COLBY) धुळे महानगरपालिका कार्यालय, धुळे

जा.क्र./धुमपा/बा.वि./१७५/२०२६

दि.६/२/२०२६

प्रति,

श्री.नरेंद्र गोठू परदेशी,

उपजिल्हा प्रमुख शिवसेना (उबाठा) तथा माजी नगरसेवक

३७, मिलिंद सोसायटी, साक्री रोड, धुळे

विषय :- माहिती अधिकार अधिनियम २००५ अन्वये अर्जदारांना माहिती देणेबाबत.

संदर्भ :- आपला मा.अ.दि.१५/१२/२०२५ रोजीचा अर्ज, प्राप्त अर्ज ०४/०२/२०२६

आपणास कळविण्यात येते कि, आपला मा.अ.दि.१५/१२/२०२५ रोजीच्या अर्जानुसार पुढील प्रमाणे माहिती देण्यात येत आहे. कृपया माहितीचा स्वीकार होण्यास विनंती.

| अ. क्र. | मुद्दा | उत्तर |
|---------|---|--|
| १ | कामाबाबतचे प्रस्तावकाचे पत्र, कामांचे अंदाजपत्रक व तांत्रिक मान्यता आदेश, कायदेश, ठेकेदाराचा करारनामा, | सदरची माहिती या कार्यालयीन अभिलेखेवर उपलब्ध नाही. |
| २ | सदर काम करण्याबाबत महानगरपालिका, सा.बां. विभाग, पर्यटन विभाग व नगरविकास विभाग मंत्रालय मुंबई यांचेशी केलेला पत्रव्यवहार | सदरची माहिती या कार्यालयीन अभिलेखेवर उपलब्ध नाही. |
| ३ | सदर कामासाठी महानगरपालिका, सा. बां. विभाग, पाटबंधारे विभाग, पर्यावरण विभाग यांनी दिलेल्या नाहरकत प्रमाणपत्राच्या प्रती. | महानगरपालिकेने दिलेले ना हरकत प्रमाणपत्राची छायांकित प्रत सोबत जोडण्यात येत आहे. |
| ४ | सदर कामाचा मंजूर प्लॅन व मंजूर नकाशा तसेच सदरचे काम ज्या जागेवर होणार आहे. त्या जागेचा लेआऊट व मालकी हक्काचा उतारा | सदरची माहिती या कार्यालयीन अभिलेखेवर उपलब्ध नाही. |
| ५ | महानगरपालिकेच्या बांधकाम मंजूरी आदेशाची प्रत. | सदरची माहिती या कार्यालयीन अभिलेखेवर उपलब्ध नाही. |
| ६ | सदरचे काम पुरररेषेच्या आत होत नसल्याबाबत संबंधित विभागाचा दाखला | सदरची माहिती या कार्यालयीन अभिलेखेवर उपलब्ध नाही. |
| ७ | सदर कामाची प्रशासकीय व आर्थिक मंजूरीबाबत शासनाचे आदेश. | सदरची माहिती या कार्यालयीन अभिलेखेवर उपलब्ध नाही. |



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| Booking Office: DHULE SORTING COUNTER (424001) | |
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| GSTNo. BkgRefID: 2426004606022611033 | |
| ChargedWeight(gms): 13 Phy.Wt(gms): 13 Vol.Wt(gms): N/A L: N/A B: N/A H: N/A | |
| AmountPaid 23.00(Base Tariff:Rs.:19 Tax:Rs.4) (CGST:2.00 SGST:2.00) | |
| ModeofPayment:Cash | |
| Sender | Receiver |
| SHAHAR ABHIYANTA | SHRI NARENDRA G PARDESHI |
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अभियंता तथा
जनमाहिती अधिकारी
धुळे महानगरपालिका धुळे

१/८

केंद्रीय माहितीचा अधिकार २००५ चे कलम १९ (१) अन्वये दाखल झालेले अपील क्रमांक २८१

| | | | |
|---|---------------------|-----------|---------|
| १ | नरेंद्र गोटू परदेशी | अपिलार्थी | गैरहजर |
| २ | सौ. वर्षा पाटील | प्रतिवादी | उपस्थित |

निर्णयाचे विवेचन

| | | |
|---|---|---------------------------|
| १ | अपीलीय अधिकारी यांचेकडे अर्ज प्राप्त दिनांक | २२/०१/२०२६ |
| २ | सुनावणीस उपस्थित राहणेसाठी दिलेला दिनांक | ०५/०३/२०२६ |
| ३ | अपीलार्थीचा माहिती मागणीचा मुळ दिनांक | १५/१२/२०२५ |
| ४ | मागितलेल्या माहितीचा विभाग | बांधकाम विभाग |
| ५ | मुळ अर्जावर माहिती अधिकारी यांनी केलेली कार्यवाही | माहिती देण्यात आलेली आहे. |

निर्णय

केंद्रीय माहिती अधिकार २००५ कलम १९ (१) अन्वये प्राप्त अपीलाबाबत सुनावणी घेण्यात आली. अपील सुनावणीवेळी अपीलकार यांनी माहिती अधिकारात मागणी केलेली माहिती पूर्ण मिळालेली नाही. म्हणून अपील दाखल केलेले होते. सदर सुनावणीच्या वेळेस जन माहिती अधिकारी हे उपस्थित होते तसेच अपीलकार हे गैरहजर होते. माहिती देण्यात आलेली असल्याने अपील निकाली काढण्यात येत आहे.

आदेश

- १) अपिलकार अनुपस्थित. जा.क्र./धुमपा/बा.वि/१७५ दि. ०६/०२/२०२६ अन्वये माहितीबाबत चे पत्र देण्यात आले आहे. सबब अपिल निकाली काढण्यात येत आहे.
- २) अपीलीय अधिकारी कडून समाधान झाले नसल्यास अपीलकार हे माहिती आयुक्तांकडे द्वितीय अपील करू शकता. त्याचा पत्ता म. राज्य माहिती आयुक्त, पिन्कल मॉल, चौथा मजला, त्र्यंबक नाका सिग्नल जवळ नाशिक.



(स्वालिहा मालगावें)
प्रथम अपीलीय अधिकारी तथा
उपायुक्त
धुळे महानगरपालिका धुळे

प्रत

१. नरेंद्र गोटू परदेशी रा. ३७, मिलिंद सोसायटी, साक्री रोड, धुळे
२. जन माहिती अधिकारी तथा उपअभियंता, बांधकाम विभाग, धुळे महानगरपालिका धुळे

जा.क्र. मनपा/अपील/४६७२०२५-२६

धुळे महानगरपालिका धुळे

दिनांक ०९/०३/२०२६

अपिल १२९
२०/३/२०२६

सौ. वर्षा पाटील
१३/०३

Dhule Municipal Corporation, Dhule
Ref. No.: DMC/Civil Dept./1057/2026
Date: 06/02/2026

To,

Mr. Narendra Gote Pardeshi,
 Deputy District Chief, Shiv Sena (Uddhav Balasaheb Thackeray) and Former Corporator,
 27, Milind Society, Sakri Road, Dhule.

Subject: Providing information under the Right to Information Act, 2005.

Reference: Your RTI application dated 15/12/2025, received on 04/02/2026.

With reference to your application dated 15/12/2025, the information available is furnished as follows. You are requested to accept the same.

| Sr. No. | Information Sought | Reply |
|----------------|--|--|
| 1 | Copy of proposal, work estimate, technical approval order, work order, tender documents and agreement related to the work. | The requested information is not available in the records of this office. |
| 2 | Correspondence made with Municipal Administration Department, Public Works Department, Tourism Department and Urban Development Department, Government of Maharashtra, Mumbai regarding execution of the work. | The requested information is not available in the records of this office. |
| 3 | Copy of No Objection Certificates issued by the Municipal Corporation, Public Works Department, Irrigation Department and Environment Department for the said work. | Certified photocopies of the available No Objection Certificates are enclosed. |
| 4 | Approved plan and approved map of the work, along with layout and ownership record of the land where the work is to be executed. | The requested information is not available in the records of this office. |
| 5 | Copy of building permission/sanction order issued by the Municipal Corporation. | The requested information is not available in the records of this office. |
| 6 | File noting of the concerned department regarding the fact that the work was not completed within the stipulated period. | The requested information is not available in the records of this office. |
| 7 | Orders issued by the Government regarding administrative and financial sanction for the said work. | The requested information is not available in the records of this office. |

Sd/--

Engineer &

Public Information Officer

Dhule Municipal Corporation, Dhule

First Appeal Order under Section 19(1) of the Right to Information Act, 2005, Appeal No. 289

| Name | Status | Presence |
|------------------------|------------|----------|
| Narendra Gote Pardeshi | Appellant | Absent |
| Mrs. Varsha Patil | Respondent | Present |

Discussion of the Decision

| Sr.No. | Particulars | Date/Details |
|--------|--|-------------------------------|
| 1 | Date of receipt of appeal by Appellate Authority | 22/01/2026 |
| 2 | Date fixed for hearing | 05/03/2026 |
| 3 | Date of RTI application | 15/12/2025 |
| 4 | Department concerned | Construction Department |
| 5 | Action taken by Public Information Officer | Information has been supplied |

Decision

The appeal received under Section 19(1) of the Right to Information Act, 2005 was taken up for hearing. At the time of hearing, the appellant contended that complete information sought under the RTI Act had not been received and therefore the appeal had been filed. During the hearing, the Public Information Officer was present, whereas the appellant remained absent. Since information has already been supplied, the appeal is being disposed of.

Order

1. The appellant remained absent. Information has been supplied through Letter No. DMC/Civil Dept./1057 dated 06/02/2026. Hence, the appeal is disposed of.
2. If the appellant is not satisfied with the decision of the First Appellate Authority, he may file a second appeal before the State Information Commissioner at the following address: State Information Commissioner, Pinnacle Mall, 4th Floor, Near Trimbak Naka Signal, Nashik.

Sd/-

(Swaila Malagave)

First Appellate Authority and
Deputy Commissioner
Dhule Municipal Corporation,
Dhule

Copies to:

1. Mr. Narendra Gote Pardeshi, 27, Milind Society, Sakri Road, Dhule.
2. Public Information Officer and Deputy Engineer, Construction Department, Dhule Municipal Corporation, Dhule.

Order No.: DMC/Appeal/469/2025-26

Date: 11/03/2026